

NATIONAL COMPANY LAW APPELLATE TRIBUNAL
NEW DELHI

Company Appeal (AT) (Insolvency) No. 274 of 2019

IN THE MATTER OF:

Regent Lighting Asia Pvt. Ltd.

...Appellant

Versus

Barbarika India Pvt. Ltd.

...Respondent

Present:

For Appellant : Ms. Avsi M. Sharma, Advocate

For Respondent : Mr. R.S. Chhillar and Mr. Gautam Singh, Advocates

O R D E R

09.08.2019 It is stated that the parties are on the verge of settlement. On their request, by way of last chance, 3 weeks' time is allowed to settle the matter, failing which the appeal may be decided on merit.

Post the case 'for orders' on **4th September, 2019.**

[Justice S.J. Mukhopadhaya]
Chairperson

[Justice A.I.S. Cheema]
Member (Judicial)

[Kanthi Narahari]
Member (Technical)

/ns/gc